

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

(THIS THE 29th DAY OF January, 2010)

PRESENT:

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR. S. N. SHUKLA, MEMBER-A**

C.C.A. NO. 236 OF 2002

IN

ORIGINAL APPLICATION NO. 732 OF 1995

(U/s, 19 Administrative Tribunal Act.1985)

1. Gopal Prasad, S/o Late R.P. Varma R/o 16, Rajendra Nagar, Baluaghata, Allahabad.
2. Rajesh Kumar, S/o Sri K.L. Srivastava, R/o 323, Chak Raghunath, Naini, Allahabad.
3. Vinai Kumar Saxena, S/o O.P. Saxena R/o 299-C G.R.P. Colony Lwader Road, Allahabad.
4. Dilip Kumar Singh S/o Narendra Singh, R/o 109 - A Railway Colony No. 2 Subedarganj, Allahabad.
5. Krishna Chandra Tripathi, S/o Sri Sudhakar Tripathi, R/o 28 - D, Allapur, Allahabad.
6. Sayyad Taukir Husain Abidi, S/o Sri S.I.H. Abidi, R/o Fatehpur Bichuwa, Tagore Town, Allahabad.
7. Arun Kumar S/o Late Sri N.P. Singh, 489-B Smith Road, Allahabad.
8. Om Prakash Pal, S/o Sri Lala Ram, R/o 293, Madhawapur, Old Bairahana, Allahabad.
9. A.K. Mehrotra, S/o Late Sri Shamji Mehrotra, Allahabad.
..... Applicants.

By Advocate : Shri A. K. Srivastava

Versus

1. Mr. John Mathew John Divisional Railway Manager Northern Railway, Allahabad Division, Allahabad.
2. Mr. Amit Vardan Senior Divisional Commercial Manager Northern Railway, Allahabad Division, Allahabad.
3. Mr. Shiv Kumar Chaudhary Divisional Railway Manager North Central Railway Allahabad Division Allahabad.
4. Mr. Sandeep Trivedi Senior Divisional Personnel Officer North Central Railway Allahabad Division Allahabad.

..... Respondents

By Advocate : Shri B.B. Paul.

ORDER

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Heard learned counsel for the parties

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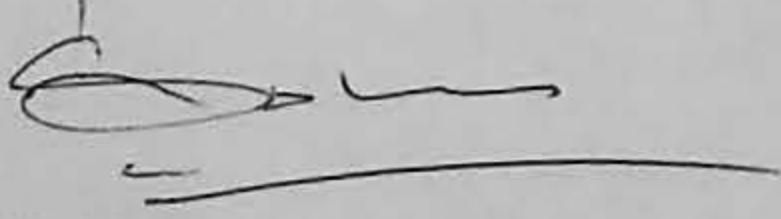
2. Learned counsel for the respondents, on one hand, stated that order of the Tribunal dated 08.08.2002 in OA No. 732 of 1995 has complied with.

3. Shri A. K. Srivastava learned counsel for the applicant, on the other hand, submits that the order of the Tribunal has not been fully complied with in 'letter and spirits' and that several grievances of the Applicant still remains to be fulfilled for several years. Learned counsel for the applicant, further submits that this Contempt Petition is not pressed provided his right to seek redressal of his 'grievances' be protected.

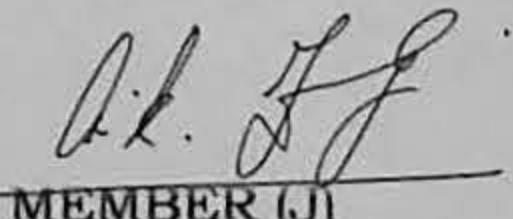
4. For this purpose the applicant should file a comprehensive representation before Senior Divisional Commercial Manager Northern Railway, Allahabad Division, Allahabad and said authority shall decide the same in accordance with law by passing a reasoned and speaking order.

5. Shri B. B. Paul learned counsel for the respondents has no objection to the above, provided representation is submitted by the applicant before competent authority.

6. In view of the above, contempt notices issued to the opposite parties are discharged. Contempt-Petition accordingly stand disposed of. No costs.



MEMBER (A)



MEMBER (J)

/shashi/-